

**Central Electricity Regulatory Commission
New Delhi**

RECORD OF PROCEEDINGS

Petition No. 249/2010

Subject: Miscellaneous Petition for issuing orders by the CERC to NTPC to submit the FERV computations for 07-08 & 08-09 for the amounts as mentioned in the filings before the CERC in Petition No.149/2009 in respect of Simhadri Power Project Stage-I

Date of Hearing: 13.1.2011

Coram: Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Petitioners: Transmission Corporation of Andhra Pradesh Limited, Andhra Pradesh Central Power Distribution Company Ltd, Andhra Pradesh Southern Power Distribution Company Ltd, Andhra Pradesh Eastern Power Distribution Company Ltd, Andhra Pradesh Northern Power Distribution Company Ltd.

Respondent: NTPC Ltd, New Delhi

Parties present: Shri Bhanu Prasad, APTRANSCO
Shri C.Mohan Chander, APTRANSCO
Shri V.K.Padha, NTPC
Shri A.K.Juneja, NTPC
Shri Vivake Kumar, NTPC
Shri Ajay Dua, NTPC
Shri S.K.Samui, NTPC
Shri Shyam Kumar, NTPC
Shri S.K.Pathak, NTPC

The representative of the petitioners submitted as under:

- (a) The respondent has not furnished the computations of the FERV amounts for the years 2007-08 and 2008-09 as mentioned in the petition;
- (b) The respondent has been reconverting the addition capitalization amount into foreign currency to the extent of the percentage of foreign currency portion even though additional capital expenditure was financed in Indian rupees in respect of the generating station.
- (c) The contention of the respondent that FERV amounts claimed in the petition for additional capitalization were only for purposes of books of accounts was not valid and the respondent may be directed to furnish the valid reason.
- (d) As per the 2004 Tariff regulations FERV amounts shall be directly recovered from the beneficiaries.

(e) The respondent has furnished a copy containing FERV computation to the petitioner in a meeting held on 12.1.2011 and the same needs to be examined/verified for which some more time was required.

2. The representative of the respondent submitted that a copy containing FERV computations has been handed over to the petitioners who had expressed satisfaction over the same. He also clarified that the respondent has no objection to grant of time to the petitioners for examining the FERV calculations.

3. The representative of the petitioner however clarified that it was not satisfied with the FERV computations furnished and prayed for two weeks time to examine/verify the same.

4. The Commission accepted the prayer of the respondent and adjourned the matter. The matter shall be listed for hearing on 10.2.2010.

Sd/-
(Dr. N.C.Mahapatra)
Chief Advisor (Law)